

FORM-D
Rejection Order
[Rule 4 (iii)]

Speed Post

No. HC.XXXV -02/2019/168/ RTI
Dated 04/06/2019

From: Sri Dhruvad Kashyap Das
Registrar (Judicial)& PIO
Gauhati High Court.
Guwahati - 781001

To : Mr. Mingkeng Tamut,
R/O Mowb-I, C/O Shri Ojing Tasing,
P/o /P.S. Itanagar,
Dist. Papum Pare, Arunachal Pradesh

Sub: Application for Information under RTI Act.

Ref: Your RTI application dated: 08.05.2019, Regd. Vide ID No.113/2019 dated
03.06.2019.

Sir,

The above referred application has been received by the Registry of Gauhati High Court on 03/06/2019. You have not paid the required Application fee of Rs.10/- hence, your application is rejected for not complying with Rule 9(ii) of the Gauhati High Court (Right to Information) Rules, 2008.

You may re-submit your application rectifying the deficiency. The fee charged shall be payable by cash/ demand draft/ pay order, in favour of the Registrar General, Gauhati High Court.

An appeal against the above order, if preferred, may be made before the Registrar General / Appellate Authority, Gauhati High Court, Guwahati- 781001, under Section 19 of the Right to Information Act, 2005 and as per provision of Rule 7 of the Gauhati High Court (RTI) Rules, 2008, within thirty days from the receipt of this reply.

~~7.6.19~~
7.6.19

Yours faithfully,

~~7.6.19~~
7.6.19
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

N. Nath.
7.6.19



FORM – E

Form of supply of information to the applicant
[Rule 4 (iv)]

No. HC.XXXV –04/2019/174/ RTI

Dated: 11th June, 2019

From: **Sri Dhruvad Kashyap Das,**
Registrar (Judicial) & PIO,
Gauhati High Court, Guwahati

To: **Mr. Prabhjot Singh,**
Plot No. 155, Amantarn Colony,
Kailash Nagar Road,
Basti Jodhewal, Ludhiana,
Punjab, Pin-141007

Sub.: Information under RTI Act.

Ref.: Your RTI applications dated 17/04/2019, regd. Vide ID No. 116/2019 dated 10-06-2019 and letter No. 15011/96/2016-Jus(AU) dated 24-05-2019 of the Section Officer & CAPIO, Ministry of Law & Justice (Department of Justice), Government of India.

Sir,

With reference to the above, the reply to your query is as below:

No separate Special Court exists for adjudicating cases for persons with disabilities (DIVYANGJAN), under the jurisdiction of the Gauhati High Court.

However, vide notification dated 19th August, 2017, the Judicial Department of Assam has designated the 1st Additional Sessions Judge where one or more Additional Sessions Judge are there in the District and where there is no Additional Sessions Judge, the Sessions Judge of the District, as Special Court to try offences under *The Rights of Persons with Disabilities Act, 2016*.

Therefore, in terms of the said Notification there are **27 Special Courts** to try cases under *The Rights of Persons with Disabilities Act, 2016*.

Yours faithfully


REGISTRAR (JUDICIAL) & PIO

O/C

FORM 'E'

Form of supply of information to the applicant

[Rule 4 (iv)]

No. HC.XXXV -02/2019/175/ RTI

Dated 13th June, 2019

From: **Sri Dhruvad Kashyap Das,**
Registrar (Judicial) & PIO,
Gauhati High Court,
Guwahati – 781001.

To: **Sri Sukanta Saha,**
Saha Patti, B.B. Road,
Hojai – 782435.

Sub.: Information under RTI Act.

Ref.: Your RTI application dated: 03-06-2019 regd. vide ID No.112/2019 dated
03-06-2019.

Sir,

With reference to the above, I am to inform you that the photocopies of the answer scripts pertaining to Roll No. 3933 may be collected from the RTI Cell of the Gauhati High Court upon payment of ₹585/- (₹5/- per page X 117 pages).

Yours faithfully,

13.6.19

REGISTRAR (JUDICIAL) & PIO

N. Nam.
13.6.19

Paid amount 585/-
(Five hundred eighty five)

Sukanta Saha.
Received 17-6-19

FORM-D
Rejection Order
[Rule 4 (iii)]

OIC

No. HC.XXXV -01/2019/176/ RTI
Dated 17/06/2019

From: Sri Dhruvad Kashyap Das
Registrar (Judicial)& PIO
Gauhati High Court.
Guwahati - 781001

To : ✓ Nagaland Tribes Council
Indian Red Cross Society
Raj Bhawan Road
Kohima-797001

Sub: Application for Information under RTI Act.

Ref: Your RTI application dated: 03.06.2019, Regd. Vide ID No.121/2019 dated
12.06.2019.

Sir,

With reference to your RTI application received on 12.06.2019 (Regd. ID No. 121/19), this is to inform you that the requisite fee of Rs 10/- paid through IPO is found defective. The IPO ought to have been in favour of Registrar General, Gauhati High Court & payable at Guwahati as per provisions laid down in Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008.

Moreover, please be informed that the Registry entertained RTI application filed only in The Gauhati High Court prescribed form 'A'.(attached herewith)

Hence, your application is rejected. You may re-submit your application rectifying the deficiencies.

The IPO so forwarded by you is returned herewith.

Enclosed – IPO & Form 'A'.

20-6-19

Yours faithfully,
17/6/19
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.
N. Moh
17-6-19

FORM – E
Form of supply of information to the applicant
[Rule 4 (iv)]

OLC

No. HC.XXXV -01/2019/177 RTI
Dated: 19th June, 2019

From : Sri Dhrupad Kashyap Das
Registrar (Judicial) & PIO
Gauhati High Court
Guwahati-781001

To : Sri Manabjyoti Baishya,
Add:- H/No. 16, Bye Lane-No.2(West)
Citizen Lane, F.A. Ahmed Nagar,
Six Mile, Guwahati-781022
P.O.- Khanapara, P.S.- Dispur
Dist:- Kamrup(Metro)

Sub : Information under RTI Act.

Ref : Your RTI Application dated 10/06/2019, Registered Vide ID No. 118/2019
Dated 10/06/2019.

Sir,

With reference to the above, the available information pertaining to your query is provided herein below:

Reply to query: Copy of the release order dated: 22.10.2018 of Sri Debabrata Das, Ex-JA of this registry, is enclosed herewith.

Yours faithfully,

Encl: as stated

Received
20/6/19

16/10.6.19
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

N. Nath.
20.6.19

FORM- E
Form of supply of information to the applicant
[Rule 4 (iv)]

No. HC.XXXV -04/2019/178/ RTI
Dated 20th June, 2019

From: Sri Dhruvad Kashyap Das
Registrar (Judicial) & PIO
Gauhati High Court
Guwahati-781001

To : Mr. Vodela Suresh Babu
H.No.-8-112, Sri Laxminarasimha Swamy Colony
Annojiguda, Chatkesar, Medchal District,
Telangana, Bharat Nirman Volunteer
Pin: 500088

Sub: Information under RTI Act

Ref: . Your RTI Application dated 18/02/2019, Regd. Vide ID No. 123/2019 dated 19/06/2019.
And Letter No. 15011/96/2016-Jus(AU)-169 dated 31/05/2019 of the Section Officer &
CAPIO, Government of India, Ministry of Law & Justice, Department of Justice, New Delhi.

Sir,

With reference to the above, it may be mentioned that reply of the same query had already been sent to you vide letter no HC.XXXV-04/2019/156/RTI dtd 21st May, 2019. The copy of the same is enclosed herewith.

Enclosed – as above

Yours faithfully,

df 16.6.19
Registrar (Judl) & PIO
Gauhati High Court, Guwahati

N. Neeth.
20.6.19

Memo No. HC. XXXV – 04/2019/179/RTI Dated 20th June, 2019

Copy for information to:

The Section Officer & CAPIO, Government of India, Ministry of Law & Justice,
Department of Justice, Jaisalmer House, New Delhi- 110011.

Sd/
Registrar (Judl) & PIO
Gauhati High Court, Guwahati

FORM 'E'Form of supply of information to the applicant
[Rule 4 (iv)]No. HC.XXXV-4/2019/ 180 / RTIDated 25th July 2019

O/C

From Sri Dhruvad Kashyap Das
Registrar (Judicial) & PIO
Gauhati High Court
Guwahati-781001

To Nitesh Kumar,
556/A, Main Shyam park
Sahibabad, Gaziabad,
U.P.-201005

Sub: Furnishing of Information under RTI Act, 2005

Ref: Your RTI Application dated 13/05/2019, Regd. Vide ID No. 117/2019 dated 10/06/2019 and Forwarding letter No.15011/96/2016-Jus(AU)dtd 24.05.2019 of the Section Officer &CAPIO,Ministry of Law & Justice (Department of Justice), Government of India.

Sir,

With reference to your RTI application, information pertaining to query, is provided herein below:

Reply to query No.1: Statement regarding Pending cases in the Gauhati High Court and its Sub-Ordinate courts as on 31.05.2019:

Name of the Bench	civil	criminal	Name of the state	civil	criminal
Principal Seat at Guwahati	25740	6246	Assam	69771	226026
Kohima Bench	370	35	Nagaland	2047	2384
Aizawl Bench	317	62	Mizoram	2638	3395
Itanagar Bench	1148	172	Arunachal Pradesh	1854	8253

Reply to query No. 2 : Number of Judges as on 30/04/2019

At High Court :- 20 (Twenty)

At Sub-ordinate Court :- 442 (Four hundred forty two)

Reply to query No. 3 : Separate Sheets attached.

Reply to query No. 4 : there are 6(six) Judges of the Sub-ordinate courts have been punished in the last 40 years.

Yours faithfully,

hsp 25.6.19

Registrar(Judl) & PIO

Gauhati High Court, Guwahati

N. Nels.
25.6.19

Speed Post
OLC

FORM 'E'

Form of supply of information to the applicant

[Rule 4 (iv)]

No. HC.XXXV-4/2019/ 181 / RTI

Dated 25th June, 2019

From Sri Dhruvad Kashyap Das
Registrar (Judicial) & PIO
Gauhati High Court
Guwahati-781001

To Mr. Sridhar N. Aade
40 Saibaba Nagar, Dighori
Nagpur, Maharashtra-440035

Sub: Furnishing of Information under RTI Act, 2005

Ref: Your RTI Application dated 18/12/2018 and 31/12/2018, Regd. Vide ID No. 119/2019 & 120/2019 dated 12/06/2019 and Forwarding letter No.15011/96/2016-Jus(AU)-145-146 dtd 30.05.2019 by the Section Officer & CAPIO, Ministry of Law & Justice (Department of Justice), Government of India.

Sir,

With reference to your RTI applications, information pertaining to query, is provided herein below:

Reply to query No.1: No Independent Special (all women) Court has been set up to try heinous crimes against women. However 3(three) courts have been earmarked as fast-track courts for trying cases u/s 376 IPC pending before various courts. Further 8(eight) courts of District & Sessions Judge and 18(eighteen) Courts of Additional Dist. & Sess. Judge have been designated as Fast Track courts to try the cases of rape/murder/ rape & murder of women and children on day to day basis.

Reply to query No. 2 : doesn't relate to Gauhati High Court.

Yours faithfully,

16/25.6.19

Registrar(Judl) & PIO
Gauhati High Court, Guwahati

N. Nath
25.6.19

Recd
25/6/19
at 2:10pm.

By Speed Post.

FORM – E

Form of supply of information to the applicant
[Rule 4 (iv)]

Of

No. HC.XXXV -01/2019/185/ RTI
Dated 28th June, 2019

From: Sri Dhrupad Kashyap Das,
Registrar (Judicial) & PIO,
Gauhati High Court,
Guwahati-781001

To: Salim Ahmed
Vill.- South Manikuna
Karimganj
Assam, Pin:- 788712

Sub: Information under RTI Act.

Ref: Your RTI Application dated 14/06/2019, Regd. Vide ID No. 126/2019 dated 20/06/2019.

Sir,

With reference to the above, the information pertaining to your query in the Applications is as below:

Reply to Query:- The present status of Bail Application No : AB 173/2019 in connection with Karimganj P.S. Case no- 236/2018, **is disposed off on 15/02/2019**. The detail order of the Hon'ble High Court is also available online at the official website of Gauhati High Court at www.ghconline.gov.in.

You may follow this link <https://services.ecourts.gov.in/ecourtindiaHC/cases>

Yours faithfully,

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

N. Nath
28.6.19

29-6-19

By Speed Post.
O/c 15

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No. HC. XXXV – 04/2019/ 184 /RTI
Dated Guwahati, the 29th June, 2019.

From: Sri Drupad Kashyap Das
Registrar (Judicial) & PIO,
Gauhati High Court, Guwahati.

To ✓ Sri Sandipan Ghosh,
Section Officer & CAPIO
Ministry of Law & Justice, Department of Justice,
(Govt. of India),
Jaisalmer House, 26, Man Singh Road
New Delhi-110011

Sub : RTI

Ref: Your Forwarding letter No. 15011/96/2016 -Jus (AU)-175 dtd 31/05/2019
(this Registry's Regd. ID. No.122/2019 dated 12/06/2019)

Sir,

With reference to above, this is to inform you that copy of RTI application or,/and details of information sought under RTI Act,2005 by Shri Abhinav Gupta of P-90A, South Extension-2, New Delhi-110049, is found to be not enclosed with the forwarding letter under reference.

This is for your kind information.

Yours faithfully,

by 29.06.19
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati

N. Nath 29.6.19

MEMO NO. HC.XXXV-04/2019/ 185 / RTI, Dated 29 /06/2019.
Copy to :

✓ Shri Abhinav Gupta of P-90A, South Extension-2, New Delhi-110049, for information.

by 29.06.19
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati

N. Nath

29.6.19